

(bi) Yes, Sir.

(c) The selection grades are granted to various categories of teachers in accordance with the instructions issued by Delhi Administration/Govt. of India.

(d) No, Sir.

(e) and (f). The management of the school did not process the cases for grant of selection Grade. Delhi Administration have, however, instructed the Management to process the cases expeditiously.

Plantation of tree, in Orissa under the Centrally Sponsored Schemes

2368. SHRI JAGADISH JANI- Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the plantation of trees taken up in different districts in Orissa during the year 1983-84 under the various Centrally sponsored schemes; and

(ib) the plantation of trees proposed to be undertaken in Orissa under various Centrally Sponsored Schemes during the year 1984-85 (District-wise)?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (fo) Information is being collected from the State Government and will be laid on the Table of the Sabha.

Letters of intent/licences for the Amethi and Medak Parliamentary Constituencies

2369. SHRI KISHOR MEHTA:
SHRI SURESH KALMADI;

Will the Minister of INDUSTRY be pleased to state:

(a) the number of letters of intent and licences for setting up of industries which have been issued for the Amethi and Medak Parliamentary

Constituencies during the last three years; and

(b) the number of the same which have been issued for the whole of Uttar Pradesh during the same period?

THE MINISTER OF INDUSTRY (SHRI VISHWANATH PRATAP SINGH): (a) Secretariat for Industrial Approvals in the Ministry of Industry is maintaining only State-wise/district-wise information regarding letters of intent and industrial licences issued under the provisions of the Industries (Development & Regulation) Act. While 13 letters of intent were issued for Sultanpur district in Uttar Pradesh, 60 letters of intent and 29 industrial licences were issued for Medak district in Andhra Pradesh during the years 1981 to 1983.

(b) 316 letters of intent and 144 industrial licences were granted during the period 1981 to 1983 for setting up industries in Uttar Pradesh.

Complaints Lodged in C.P.W.D. Enquiry Office, Baba Kharak Singh Marg

2370. SHRI JERLIE E. TARIANG: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that complaints lodged in the CPWD Enquiry Office, Baba Kharak Singh Marg, and K. Block, New Delhi, are not attended to properly:

(b) whether it is a fact that local welfare associations in Baba Kharak Singh Marg and K. Block have complained to the Assistant Engineer for non-maintenance of Government quarters; and

(c) if so, what action Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF): (a) All complaints lodged in CPWD Enquiry Office, Baba

Kharak Singh Marg and K. Block area are attended to properly.

(b) Complaints received from local welfare associations are attended to urgently.

(c) Does not arise in view of the replies to parts (a) & (ib) above.

Encroachment on plots in Tagor« Park, Delhi

2371. SHRI J. P. GOYAL: Will the Minister of WORKS AND HOUSING be pleased to state-

(a) whether it is a fact that plots Nos. N, O, P, and Q in Tagore Park Colony, Delhi-9, have been earmarked for commercial use and the DDA had taken possession of the same for construction of a shopping complex about a decade ago;

(b) whether it is also a fact that a part of these plots has been encroached upon by a taxi stand and a dhaba;

(c) whether it is also a fact that the remaining plots have become a dumping ground for refuse and a source of nuisance to the residents; and

(d) if so, when the DDA propose to get the encroachment vacated and to construct the shopping complex?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) According to the Delhi Development Authority, plot Nos. N, O, P, & Q in Tagore Park Colony have been earmarked for commercial use. The entire land earmarked ' for community facilities including construction of a Shopping Complex, in a residential complex developed by a cooperative house building society reverts to (and is not treated as having, been taken over by) Delhi Development Authority, after development of the area by

the society and the lease with the society is executed only in respect of residential plots.

(b) Yes.

(e) The Delhi Development Authority has reported that a survey of the colony conducted recently revealed that some of the plots are not being put to the approved use i.e. residential purposes. Action, as envisaged under the terms and conditions of the sublease deed, has been initiated against the defaulters.

(d) The Delhi Development Authority has reported that action is being taken to remove the encroachment so that construction of the shopping complex be taken up.

Special Region Districts for location of Industries

23(72). SHRI SURESH KALMADI:
SHRI S. W. DHABE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact **that on** the lines of "no industry areas" a new category of special region districts has been decided upon by the Ministry for giving priority in location of industries;

(b) if so, what are the names of such regions;

(c) what priority has been fixed for these regions for the industrial development *vis-a-vis* "no industry districts"; and

(d) what are the reasons for creating a new category in preference to development of backward districts?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO): (a) No new category of backward areas has been decided upon by the Ministry. As a matter of fact, in the categorisation of backward areas in opera-